

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 857 OF 2021

Between:

Kacharla Nitika, D/o. Raj Kumar, Aged. 20 years, Occ. Student, R/o. H.No.8-43/8/U/22/1, East Balaji Hills, Near Ayyappa Temple, Boduppal, Ghatkesar Mandal, Ranga Reddy District.

...PETITIONER

AND

1. The State of Telangana, Represented by its principal Secretary To the Medical and Health Department, Secretariat Buildings, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one the nature of writ of mandamus or any other appropriate writ declaring the action of the respondent No.2 in not considering and not allowing the petitioner to upload application in online, for Additional Mop-up/stray vacancy counseling for admission into MBBS/BDS courses for the academic year 2020-2021 under B category Management quota, as illegal, arbitrary, unconstitutional and consequently direct the respondent No.2 to allow the petitioner to upload application in the online for additional Mop-up/ stray vacancy counseling for admission into MBBS/BDS courses under B Category Management quota for the academic year 2020-2021.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to consider and allow the petitioner to upload application in the online for additional Mop-up/ stray vacancy counseling for admission into MBBS/BDS courses under B Category Management quota for the academic year 2020-2021.

Counsel for the Petitioner : SRI K.VENUMADHAV

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.857 of 2021

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS courses for the academic year 2020-21 under 'B' category Management Quota.

3. A Bench of this Court by an interim order dated 12.01.2021 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The principal Secretary To the Medial and Health Department, Secretariat Buildings, State of Telangana, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI K.VENUMADHAV, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

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HIGH COURT

DATED:18/10/2024



ORDER

WP.No.857 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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